

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 90 OF 2021 (SZ)

IN THE MATTER OF:

Naveen Kumar Jalagam,
Telangana

....

Applicant(s)

Versus

State of Telangana & Others

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R2)

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Place: Hyderabad

Date: 21-11-2024.


COUNSEL FOR RESPONDENT No. 2

REPORT DATED 21-11-2024 OF THE TELANGANA POLLUTION CONTROL BOARD (RESPONDENT NO.2) IN OA NO. 90 OF 2021 FILED BY SRI.JALAGAM NAVEEN KUMAR AGAINST THE POLLUTION PROBLEMS OF PARBOILED RICE MILLS LOCATED IN KOMARABANDA (V), KODAD (M), SURYAPET DISTRICT.

It is to submit that Sri.Jalagam Naveen Kumar, Komarabanda (V), Kodad (M), Suryapet District has filed OA No. 90 of 2021 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by parboiled rice mills (11 Nos) located in the area.

The Hon'ble NGT reviewed the matter on 06.09.2024 and directed the Telangana Pollution Control Board to verify whether the consent issued in the year 2023 including for parboiled rice is as per the report of the District Collector – Suryapet. If the applicant has got any objections to the report of the TGPCB, it is open to him to file the report.

As per the Hon'ble NGT order dated 06.09.2024, the Board has amended 'Consent For Operation' orders of Industries (5 No's) as per the production activity being carried out at the time of inspection.

Subsequently, the Board again inspected the Respondent industries latest on 01.11.2024 to verify the compliance and the status of the respondent industries is submitted below:

S. No.	Name & Address of the industry	Latest Status
1	M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No. 185/5, Komarabanda (V), Kodad (M), Suryapet District.	<ol style="list-style-type: none">1. The industry obtained CFO from the Board vide order dated 22.01.2022 with validity of 31.12.2031 for Parboiled Rice - 42 TPD.2. Earlier, the Board has issued directions on 08.07.2019 in connection with public complaints received from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town. Subsequently, the Board is monitoring the industry regularly for the compliance of conditions / directions issued to control water & air pollution.3. The Board reviewed the industry in the Task Force Committee at Board Office for non compliance and as per the decision taken in the Task Force Committee meeting

		<p>held on 16.08.2023, the Board has issued Amendment to the CFO vide order dated 22.09.2023 with validity of 31.12.2031 for Raw Rice Milling - 42 TPD.</p> <p>4. Subsequently, the Board issued CFO Amendment vide order dated 04.11.2023 with validity of 31.12.2031 for Parboiled Rice - 42 TPD, as per the request of the industry.</p> <p>5. As per the Hon'ble NGT order dtd. 06.09.2024, the Board has issued Amendment to the CFO vide order dated 01.10.2024 with validity of 31.12.2031 for Steamed Rice - 42 TPD, as per the production activity being carried out at the time of inspection (Annexure-I).</p> <p>6. During the inspection on 01.11.2024, the industry is operating Raw Rice milling only.</p>
2	M/s. Sri Venkateshwara Rice Industries Pvt Ltd, Sy.No.242/4, Komara banda (V), Kodad (M), Suryapet District.	<p>1. The industry has obtained CFO of the Board vide order dated 08.08.2022 with validity up to 31.07.2032 for Parboiled rice - 65 TPD and Captive Power Plant - 1 MW.</p> <p>2. Earlier, the Board has issued closure order to the industry on 10.12.2019 in connection with public complaints recived from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town. Subsequently, the Board issued Extension of Temporary revocation of Closure order vide order dated 11.01.2021 and which was extended from time to time and latest Extension of Temporary revocation of Closure order was issued vide order dated 18.04.2024.</p> <p>3. The Board reviewed the industry in the Task Force Committee at Board Office for non compliance and as per the decision taken in the Task Force Committee meeting held on 16.08.2023 the Board has issued Amendment to the CFO order dated 22.09.2023 with validity of 31.07.2032 for Raw Rice Milling - 65 TPD.</p> <p>4. The industry obtained CFO Amendment from the Board vide order dated 04.11.2023 with validity of 31.07.2032 for Parboiled Rice - 65 TPD and Captive Power Plant - 1 MW, as per the request of the industry.</p> <p>5. The Board has not issued any amendment</p>

		<p>subsequent to the Hon'ble NGT order, as the industry has operating consented products.</p> <p>6. During inspection on 01.11.2024, the industry was not in operation.</p>
3	M/s. Laxmi Ganesh Parboiled Rice Industries, Sy. No. 230/1A, Komarabanda (V), Kodad (M), Suryapet District.	<ol style="list-style-type: none"> 1. The industry has obtained CFO from the Board on 08.10.2018 with validity period up to 31.03.2028 Parboiled Rice - 16 TPD. 2. Earlier, the Board has issued closure order to the industry on 10.12.2019 in connection with public complaints received from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town. Subsequently, the Board issued Extension of Temporary revocation of Closure order vide order dated 11.01.2021 and which was extended from time to time and latest Extension of Temporary revocation of Closure order was issued vide order dated 18.04.2024. 3. The Board reviewed the industry in the Task Force Committee at Board Office for non compliance and as per the decision taken in the Task Force Committee meeting held on 16.08.2023 the Board has issued Amendment to the CFO vide order dated 22.09.2023 with validity of 31.03.2028 for Raw Rice Milling - 16 TPD. 4. The industry obtained CFO Amendment from the Board vide order dated 04.11.2023 with validity of 31.03.2028 for Parboiled Rice - 16 TPD, as per the request of the industry. 5. As per the Hon'ble NGT order dtd. 06.09.2024, the Board has issued Amendment to the CFO vide order dated 01.10.2024 with validity of 31.03.2028 for Raw Rice - 16 TPD as per the production activity being carried out at the time of inspection (Annexure-II). 6. During inspection on 01.11.2024, the industry is operating drying of paddy only and no milling activity observed.
4	M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District.	<ol style="list-style-type: none"> 1. The industry has obtained CFO renewal order from the Board vide order dated 11.12.2020 with validity up to 30.09.2030 for Parboiled Milling - 30 TPD. 2. Earlier, the Board has issued closure order to the industry on 08.07.2019 in connection with public complaints received

		<p>from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town. Subsequently, the Board issued Extension of Temporary revocation of Closure order vide order dated 11.01.2021 and which was extended from time to time and latest Extension of Temporary revocation of Closure order was issued vide order dated 18.04.2024.</p> <ol style="list-style-type: none"> 3. The Board reviewed the industry in the Task Force Committee at Board Office for non compliance and as per the decision taken in the Task Force Committee meeting held on 16.08.2023 the Board has issued Amendment to the CFO vide order dated 22.09.2023 with validity of 30.09.2030 for Raw Rice Milling - 30 TPD. 4. The industry obtained CFO Amendment from the Board vide order dated 04.11.2023 with validity of 30.09.2030 for Parboiled Milling - 30 TPD, as per the request of the industry. 5. The Board has not issued any amendment subsequent to the Hon'ble NGT order, as the industry has operating consented products. 6. During inspection, the industry is operating drying of paddy and Raw rice milling only.
5	M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District.	<ol style="list-style-type: none"> 1. The Board issued renewal of CFO & HWA to the industry on 23.04.2022 valid upto 31.03.2032 for Paraboiled Rice – 16.8 TPD. 2. Earlier, the Board has issued closure order to the industry on 10.12.2019 in connection with public complaints recived from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town. Subsequently, the Board issued Extension of Temporary revocation of Closure order vide order dated 11.01.2021 and which was extended from time to time and latest Extension of Temporary revocation of Closure order was issued vide order dated 18.04.2024. 3. The Board reviewed the industry in the Task Force Committee at Board Office for non compliance and as per the decision taken in the Task Force Committee meeting held on 16.08.2023 the Board has issued Amendment to the CFO vide order dated 22.09.2023 with validity of 31.03.2032 for Raw Rice Milling – 16.8 TPD. 4. The industry obtained CFO Amendment

		<p>from the Board vide order dated 04.11.2023 with validity of 31.03.2032 for Paraboiled Rice – 16.8 TPD, as per the request of the industry.</p> <p>5. The Board has not issued any amendment subsequent to the Hon'ble NGT order, as the industry has operating consented products.</p> <p>6. During inspection on 01.11.2024, the industry was not in operation.</p>
6	M/s. Raja Rajeswari Parboiled Rice Industries, Sy. No. 193/1, Komarabanda (V), Kodad (M), Suryapet District.	<p>1. The industry obtained CFO (Amendment) from the Board on 23.06.2023 with validity period up to 30.06.2033 for Steamed Rice - 15 TPD.</p> <p>2. Earlier, the Board has issued closure order to the industry on 10.12.2019 in connection with public complaints recived from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town. Subsequently, the Board issued Extension of Temporary revocation of Closure order vide order dated 11.01.2021 and which was extended from time to time and latest Extension of Temporary revocation of Closure order was issued vide order dated 18.04.2024.</p> <p>3. The Board reviewed the industry in the Task Force Committee at Board Office for non compliance and as per the decision taken in the Task Force Committee meeting held on 16.08.2023 the Board has issued Amendment to the CFO vide order dated 22.09.2023 with validity of 30.06.2033 for Raw Rice Milling - 15 TPD.</p> <p>4. The industry obtained CFO Amendment from the Board vide order dated 04.11.2023 with validity of 30.06.2033 for Steamed Rice - 15 TPD, as per the request of the industry.</p> <p>5. As per the Hon'ble NGT order dtd. 06.09.2024, the Board has issued Amendment to the CFO vide order dated 01.10.2024 with validity of 30.06.2033 for Raw Rice - 15 TPD as per the production activity being carried out at the time of inspection (Annexure-III).</p> <p>6. During inspection on 01.11.2024, the industry is operating drying of paddy and Raw rice milling activity.</p>

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7	M/s. Sri Kanaka mahalaxmi Parboiled Rice Mill, Sy.No.185/2, 185/3, 185/4 & 185/5 Komarabanda (V), Kodad (M), Suryapet District.	<p style="text-align: center;">SICK</p> <p>The industry is sick since more than 2 years and not in operation.</p>
8	M/s. Sri Padmalaya Parboiled Rice Industry is located at Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District.	<ol style="list-style-type: none"> 1. The industry has obtained CFO Amendment from the Board on 23.06.2023 with validity period up to 30.06.2033 for Parboiled Rice - 15 TPD. 2. Earlier, the Board has issued closure order to the industry on 10.12.2019 in connection with public complaints recived from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town. Subsequently, the Board issued Extension of Temporary revocation of Closure order vide order dated 11.01.2021 and which was extended from time to time and latest Extension of Temporary revocation of Closure order was issued vide order dated 18.04.2024. 3. The Board reviewed the industry in the Task Force Committee at Board Office for non compliance and as per the decision taken in the Task Force Committee meeting held on 16.08.2023 the Board has issued Amendment to the CFO vide order dated 22.09.2023 with validity of 30.06.2033 for Raw Rice Milling - 15 TPD. 4. The industry obtained CFO Amendment from the Board vide order dated 04.11.2023 with validity of 30.06.2033 for Parboiled Rice - 15 TPD, as per the request of the industry. 5. The Board has not issued any amendment subsequent to the Hon'ble NGT order, as the industry has operating consented products. 6. During inspection on 01.11.2024, the industry is operating drying of paddy only.
9	M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District.	<p style="text-align: center;">The industry closed its operations and dismantled the machinery.</p>
10	M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy. No. 243, Komarabanda (V),	<ol style="list-style-type: none"> 1. The industry obtained CFO from the Board on 23.07.2018 with validity period up to 31.03.2028 for Parboiled Rice - 26 TPD.

	Kodad (M), Suryapet District.	<ol style="list-style-type: none"> 2. Earlier, the Board has issued closure order to the industry on 10.12.2019 in connection with public complaints received from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town. Subsequently, the Board issued Extension of Temporary revocation of Closure order vide order dated 11.01.2021 and which was extended from time to time and latest Extension of Temporary revocation of Closure order was issued vide order dated 18.04.2024. 3. The Board reviewed the industry in the Task Force Committee at Board Office for non compliance and as per the decision taken in the Task Force Committee meeting held on 16.08.2023 the Board has issued Amendment to the CFO vide order dated 22.09.2023 with validity of 31.03.2028 for Raw Rice Milling - 26 TPD. 4. The industry obtained CFO Amendment from the Board vide order dated 04.11.2023 with validity of 31.03.2028 for Parboiled Rice - 26 TPD, as per the request of the industry. 5. As per the Hon'ble NGT order dtd. 06.09.2024, the Board has issued Amendment to the CFO vide order dated 01.10.2024 with validity of 31.03.2028 for Raw Rice - 26 TPD as per the production activity being carried out at the time of inspection (Annexure-IV). 6. During inspection on 01.11.2024, the industry is operating Raw rice milling and drying of paddy only.
11	M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District.	<ol style="list-style-type: none"> 1. The industry obtained CFO from the Board on 31.12.2018 with validity period up to 31.12.2028 for Parboiled Rice - 21 TPD. 2. Earlier, the Board has issued closure order to the industry on 10.12.2019 in connection with public complaints received from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town. Subsequently, the Board issued Extension of Temporary revocation of Closure order vide order dated 11.01.2021 and which was extended from time to time and latest Extension of Temporary revocation of Closure order was issued vide order dated 18.04.2024. 3. The Board reviewed the industry in the Task Force Committee at Board Office for non compliance and as per the decision taken in the Task Force Committee meeting

		<p>held on 16.08.2023 the Board has issued Amendment to the CFO vide order dated 22.09.2023 with validity of 31.12.2028 for Raw Rice Milling - 21 TPD.</p> <p>4. The industry obtained CFO Amendment from the Board vide order dated 04.11.2023 with validity of 31.12.2028 for Parboiled Rice - 21 TPD, as per the request of the industry.</p> <p>5. As per the Hon'ble NGT order dtd. 06.09.2024, the Board has issued Amendment to the CFO vide order dated 01.10.2024 with validity of 31.12.2028 for Steam Rice - 21 TPD as per the production activity being carried out at the time of inspection (Annexure-V).</p> <p>6. During inspection on 01.11.2024, the industry is operating drying of paddy only.</p>
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It is submitted that the Board will monitor the industries regularly for the compliance of conditions / directions issued to control water & air pollution.

Place: Nalgonda.

Date: 21-11-2024.



ENVIRONMENTAL ENGINEER (I/C)

ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board,
Regional Office, Nalgonda.



TELANGANA POLLUTION CONTROL BOARD
Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Website: tspcb.cgg.gov.in

AMENDMENT of CFO & HWA ORDER

Order No: TGPCB/ZO/RCP/NLG/564/CFO/2024-268

Date: 01.10.2024

Sub: TGPCB, ZO, R.C. Puram – CFO – M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy. No. 185/5, Komarabanda (V), Kodad (M), Suryapet District – **Amendment to CFO & HWA Order – Issued – Reg.**

- Ref:**
1. CFO Order No: TSPCB/ZO/RCP/NLG/564/CFO/2022-SML027005655627REN, Dated: 22.01.2022.
 2. Minutes of the Board's Taskforce Committee Meeting held on 16.08.2023 at Board Office, TSPCB, Hyderabad.
 3. Amendment of CFO Order No: TSPCB/ZO/RCP/NLG/564/CFO/2023-207, Date: 22.09.2023.
 4. Amendment Order No: TSPCB/ZO/RCP/NLG/564/CFO/2023-233, Dt. 04.11.2023.
 5. Hon'ble NGT, Chennai - OA No. 90 of 2021 dt. 06.09.2024 against the pollution problems caused by the paraboiled rice mills.
 6. The EE, RO, Nalgonda report dated 18.09.2024.
 7. CFO Committee meeting held on 21.09.2024 at TGPCB, Zonal Office, R.C Puram.
 8. The EE, RO, Nalgonda report dated 23.09.2024.
 9. CFO Committee meeting held on 01.10.2024 at TGPCB, Zonal Office, R.C Puram

Whereas, the Board vide reference 1st cited, issued CFO Order to M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy. No. 185/5, Komarabanda (V), Kodad (M), Suryapet District for carrying out the following products with a validity period upto 31.12.2031.

S. No.	Products	Quantity
1	Parboiled Rice	42.0 TPD
	By-Product	
2	Husk	12 TPD
3	Bran	3 TPD
4	Broken rice	3 TPD

Whereas, vide reference 2nd cited, the Board's Task Force Committee meeting held on 16.08.2023 at Board Office, TSPCB, Hyderabad in connection with OA No.90 and instructed the ZO-RC Puram to issue amendment orders to

the 10 rice mills for raw rice milling activity only. When they proposed to start the parboiled activity, they shall obtain CFO for the same.

Whereas, vide reference 3rd cited, the Board issued amendment of CFO Order for carrying out the raw rice milling activity only.

Whereas, vide reference 4th cited, the Board issued amendment of CFO Order for carrying out the Paraboiled rice milling activity only as per the industry request.

Whereas, vide reference 5th cited, the Hon'ble NGT, Chennai issued an order in OA No. 90 of 2021 dt. 06.09.2024 directing the **"TGPCB to verify whether the consent issued in the year 2023 including for paraboiled rice is as per the report of the District Collector – Suryapet. If the applicant has got any objections to the report of the TGPCB, it is open to him to file the report"**.

Whereas, vide reference 6th & 8th cited, the EE, RO, Nalgonda submitted report for issue of amendment of CFO to the industry for carrying out steam rice activity.

The EE, RO, Nalgonda report was placed before the CFO Committee meeting held on 21.09.2024 & 01.10.2024. After detailed discussions, the Committee recommended to issue amendment to CFO order for carryout the steam rice activity.

Accordingly, the following Amendments are made to the CFO order issued vide reference 1st cited and shall be read as follows:

- The Board issued Consent for Operation (CFO) to manufacture the following products:

S. No.	Products	Quantity
1	Steam Rice	42.0 TPD
	By-Product	
2	Husk	12 TPD
3	Bran	3 TPD
4	Broken rice	3 TPD
The industry shall not carry paraboiled activity under any circumstances without taking Board permission.		

The validity period of CFO order issued vide reference 1st cited remains the same with the conditions stipulated therein.

Other Conditions:

1. The industry shall carryout the steam rice activity only and shall not carry paraboiled rice activity under any circumstances without taking Board permission.

2. The industry shall not consume & generate any water from the plant except boiler feed & boiler blow down and domestic purpose.
3. The industry shall utilize boiler blow down water for ash quenching only.
4. The validity period of CFO order issued vide reference 1st cited remains the same with the above mentioned conditions.

To

**M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd.,
Sy. No. 185/5, Komarabanda (V),
Kodad (M), Suryapet District.**

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JOINT CHIEF ENVIRONMENTAL ENGINEER



Copy to the Environmental Engineer, TGPCB, Regional Office, Nalgonda for information.



TELANGANA POLLUTION CONTROL BOARD
 Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
 Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
 Website: tspcb.cgg.gov.in

AMENDMENT of CFO & HWA ORDER

Order No: TGPCB/ZO/RCP/NLG/1003/CFO/2024-266

Date: 01.10.2024

Sub: TGPCB, ZO, R.C. Puram – CFO – M/s. Laxmi Ganesh Parboiled Rice Industries, Sy.No. 230/1/A, Komarabanda (V), Kodad (M), Suryapet District – **Amendment to CFO & HWA Order – Issued – Reg.**

- Ref:**
1. CFO Order No. TSPCB/ZO/RCP/NLG/1003/CFO/2018-1405, Dated: 08.10.2018.
 2. Minutes of the Board's Taskforce Committee Meeting held on 16.08.2023 at Board Office, TSPCB, Hyderabad.
 3. Amendment of CFO Order No: TSPCB/ZO/RCP/NLG/1003/CFO/2023-206 Date: 22.09.2023.
 4. Amendment Order No: TSPCB/ZO/RCP/NLG/1003/CFO/2023-232, Dt. 04.11.2023
 5. The EE, RO, Nalgonda report dated 18.09.2024.
 6. CFO Committee meeting held on 21.09.2024 at TGPCB, Zonal Office, R.C Puram.
 7. The EE, RO, Nalgonda report dated 23.09.2024.
 8. CFO Committee meeting held on 01.10.2024 at TGPCB, Zonal Office, R.C Puram.

Whereas, the Board vide reference 1st cited, issued CFO Order to M/s. Laxmi Ganesh Parboiled Rice Industries, Sy.No. 230/1/A, Komarabanda (V), Kodad (M), Suryapet District for carrying out the following products with a validity period upto 31.03.2028.

S. No.	Products	Quantity
1	Parboiled Rice	16.0 TPD
	By-Product	
2	Rice Husk	4 TPD
3	Rice Bran	2 TPD
4	Broken rice	3 TPD

Whereas, vide reference 2nd cited, the Board's Task Force Committee meeting held on 16.08.2023 at Board Office, TSPCB, Hyderabad in connection with OA No.90 and instructed the ZO-RC Puram to issue amendment orders to the 10 rice mills for raw rice milling activity only. When they proposed to start the parboiled activity, they shall obtain CFO for the same.

Whereas, vide reference 3rd cited, the Board issued amendment of CFO Order for carrying out the raw rice milling activity only.

Whereas, vide reference 4th cited, the Board issued amendment of CFO Order for carrying out the Paraboiled rice milling activity only as per the industry request.

Whereas, vide reference 5th cited, the Hon'ble NGT, Chennai issued an order in OA No. 90 of 2021 dt. 06.09.2024 directing the **"TGPCB to verify whether the consent issued in the year 2023 including for paraboiled rice is as per the report of the District Collector – Suryapet. If the applicant has got any objections to the report of the TGPCB, it is open to him to file the report"**.

Whereas, vide reference 6th & 8th cited, the EE, RO, Nalgonda submitted report for issue of amendment of CFO to the industry for carrying raw rice milling activity.

The EE, RO, Nalgonda report was placed before the CFO Committee meeting held on 21.09.2024 & 01.10.2024. After detailed discussions, the Committee recommended to issue amendment to CFO order for carryout the raw rice milling activity.

Accordingly, the following Amendments are made to the CFO order issued vide reference 1st cited and shall be read as follows:

- The Board issued Consent for Operation (CFO) to manufacture the following products:

S. No.	Products	Quantity
1	Raw Rice	16.0 TPD
	By-Product	
2	Rice Husk	4 TPD
3	Rice Bran	2 TPD
4	Broken rice	3 TPD
The industry shall not carry paraboiled activity under any circumstances without taking Board permission.		

The validity period of CFO order issued vide reference 1st cited remains the same with the conditions stipulated therein.

Other Conditions:

1. The industry shall **carryout the raw rice milling activity only** and shall not carry paraboiled activity under any circumstances without taking Board permission.
2. The industry shall not consume & generate any water from the plant except domestic purpose.
3. The industry shall not operate the ETP without permission of the Board.
4. The industry shall not operate the boiler without permission of the Board.
5. The validity period of CFO order issued vide reference 1st cited remains the same with the above mentioned conditions.

To
M/s. Laxmi Ganesh Parboiled Rice Industries,
Sy.No. 230/1/A, Komarabanda (V),
Kodad (M), Suryapet District.


JOINT CHIEF ENVIRONMENTAL ENGINEER



Copy to the Environmental Engineer, TGPCB, Regional Office, Nalgonda for information.



TELANGANA POLLUTION CONTROL BOARD
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Website: tspcb.cgg.gov.in

AMENDMENT of CFO & HWA ORDER

Order No: TGPCB/ZO/RCP/NLG/965/CFO/2024- 267 **Date: 01.10.2024**

Sub: TSPCB, ZO, R.C. Puram – CFO – M/s. Raja Rajeswari Parboiled Rice Industries, Sy No. 193/1, Komarabanda (V), Kodad (M),Suryapet District – **Amendment to CFO & HWA Order – Issued – Reg.**

- Ref:**
1. CFO Order No. TSPCB/ZO/RCP/NLG/965/CFO/2023-230824539075, Dated: 23.06.2023.
 2. Minutes of the Board's Taskforce Committee Meeting held on 16.08.2023 at Board Office, TSPCB, Hyderabad.
 3. Amendment of CFO Order No: TSPCB/ZO/RCP/NLG/965/CFO/2023-207 Date: 22.09.2023.
 4. Amendment Order No: TSPCB/ZO/RCP/NLG/965/CFO/2023-233, Date: 04.11.2023
 5. The EE, RO, Nalgonda report dated 18.09.2024.
 6. CFO Committee meeting held on 21.09.2024 at TGPCB, Zonal Office, R.C Puram.
 7. The EE, RO, Nalgonda report dated 23.09.2024.
 8. CFO Committee meeting held on 01.10.2024 at TGPCB, Zonal Office, R.C Puram

Whereas, the Board vide reference 1st cited, issued CFO Order to M/s. Raja Rajeswari Parboiled Rice Industries, Sy No. 193/1, Komarabanda (V), Kodad (M),Suryapet District for carrying out for carrying out the following products with a validity period upto 30.06.2033.

S. No.	Products	Quantity
1	Steamed Rice	15 TPD
	By-Products	
2	Rice Husk	5 TPD
3	Rice Bran	2 TPD
4	Broken Rice	2 TPD

Whereas, vide reference 2nd cited, the Board's Task Force Committee meeting held on 16.08.2023 at Board Office, TSPCB, Hyderabad in connection with OA No.90 and instructed the ZO-RC Puram to issue amendment orders to the 10 rice mills for raw rice milling activity only. When they proposed to start the parboiled activity, they shall obtain CFO for the same.

Whereas, vide reference 3rd cited, the Board issued amendment of CFO Order for carrying out the raw rice milling activity only.

Whereas, vide reference 4th cited, the Board issued amendment of CFO Order for carrying out the Steam rice milling activity only as per the industry request.

Whereas, vide reference 5th cited, the Hon'ble NGT, Chennai issued an order in OA No. 90 of 2021 dt. 06.09.2024 directing the **"TGPCB to verify whether the consent issued in the year 2023 including for paraboiled rice is as per the report of the District Collector – Suryapet. If the applicant has got any objections to the report of the TGPCB, it is open to him to file the report"**.

Whereas, vide reference 6th & 8th cited, the EE, RO, Nalgonda submitted report for issue of amendment of CFO to the industry for carrying out raw rice activity.

The EE, RO, Nalgonda report was placed before the CFO Committee meeting held on 21.09.2024 & 01.10.2024. After detailed discussions, the Committee recommended to issue amendment to CFO order for carryout the raw rice milling activity.

Accordingly, the following Amendments are made to the CFO order issued vide reference 1st cited and shall be read as follows:

- The Board issued Consent for Operation (CFO) to manufacture the following products:

S. No.	Products	Quantity
1	Raw Rice	15 TPD
	By-Products	
2	Rice Husk	5 TPD
3	Rice Bran	2 TPD
4	Broken Rice	2 TPD
The industry shall not carry steam rice activity under any circumstances without taking Board permission.		

Other Conditions:

1. The industry shall **carryout the raw rice milling activity only** and shall not carry parboiled activity under any circumstances without taking Board permission.
2. The industry shall not consume & generate any water from the plant except domestic purpose.
3. The industry shall not operate the boiler without permission of the Board.

4. The validity period of CFO order issued vide reference 1st cited remains the same with the above mentioned conditions.

Yesreddy
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Raja Rajeswari Parboiled Rice Industries,
Sy No. 193/1, Komarabanda (V),
Kodad (M), Suryapet District.



Copy to the Environmental Engineer, TGPCB, Regional Office, Nalgonda for information.



TELANGANA POLLUTION CONTROL BOARD
Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Website: tspcb.cgg.gov.in

AMENDMENT of CFO & HWA ORDER

Order No: TGPCB/ZO/RCP/NLG/943/CFO/2024- 269 **Date: 01.10.2024**

Sub: TGPCB, ZO, R.C. Puram – CFO – M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No. 243, Komarabanda (V), Kodad (M), Suryapet District – **Amendment to CFO & HWA Order – Issued – Reg.**

- Ref:**
1. CFO Order No. TSPCB/ZO/RCP/NLG/943/CFO/2018, Dated: 23.07.2018.
 2. Minutes of the Board's Taskforce Committee Meeting held on 16.08.2023 at Board Office, TSPCB, Hyderabad.
 3. Amendment of CFO Order No: TSPCB/ZO/RCP/NLG/943/CFO/2023-206 Date: 22.09.2023.
 4. Amendment Order No: TSPCB/ZO/RCP/NLG/943/CFO/2023-237, Dt. 04.11.2023
 5. The EE, RO, Nalgonda report dated 18.09.2024.
 6. CFO Committee meeting held on 21.09.2024 at TGPCB, Zonal Office, R.C Puram.
 7. The EE, RO, Nalgonda report dated 23.09.2024.
 8. CFO Committee meeting held on 01.10.2024 at TGPCB, Zonal Office, R.C Puram.

Whereas, the Board vide reference 1st cited, issued CFO Order to M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No. 243, Komarabanda (V), Kodad (M), Suryapet District for carrying out the following products with a validity period upto 31.03.2028.

S. No.	Products	Quantity
1	Paraboiled Rice	26 TPD

Whereas, vide reference 2nd cited, the Board's Task Force Committee meeting held on 16.08.2023 at Board Office, TSPCB, Hyderabad in connection with OA No.90 and instructed the ZO-RC Puram to issue amendment orders to the 10 rice mills for raw rice milling activity only. When they proposed to start the parboiled activity, they shall obtain CFO for the same.

Whereas, vide reference 3rd cited, the Board issued amendment of CFO Order for carrying out the raw rice milling activity only.

Whereas, vide reference 4th cited, the Board issued amendment of CFO Order for carrying out the Paraboiled rice milling activity only as per the industry request.

Whereas, vide reference 5th cited, the Hon'ble NGT, Chennai issued an order in OA No. 90 of 2021 dt. 06.09.2024 directing the **"TGPCB to verify whether the consent issued in the year 2023 including for paraboiled rice is as per the report of the District Collector – Suryapet. If the applicant has got any objections to the report of the TGPCB, it is open to him to file the report"**.

Whereas, vide reference 6th & 8th cited, the EE, RO, Nalgonda submitted report for issue of amendment of CFO to the industry for carrying raw rice milling activity.

The EE, RO, Nalgonda report was placed before the CFO Committee meeting held on 21.09.2024 & 01.10.2024. After detailed discussions, the Committee recommended to issue amendment to CFO order for carryout the raw rice milling activity.

Accordingly, the following Amendments are made to the CFO order issued vide reference 1st cited and shall be read as follows:

- The Board issued Consent for Operation (CFO) to manufacture the following products:

S. No.	Products	Quantity
1	Raw Rice milling	26 TPD
The industry shall not carry paraboiled activity under any circumstances without taking Board permission.		

The validity period of CFO order issued vide reference 1st cited remains the same with the conditions stipulated therein.

Other Conditions:

1. The industry shall **carryout the raw rice milling activity only** and shall not carry parboiled activity under any circumstances without taking Board permission.
2. The industry shall not consume & generate any water from the plant except domestic purpose.
3. The industry shall not operate the ETP without permission of the Board.
4. The industry shall not operate the boiler without permission of the Board.
5. The validity period of CFO order issued vide reference 1st cited remains the same with the above mentioned conditions.

To
M/s. Sri Venkata Lakshmi Parboiled Rice Mill,
Sy.No. 243, Komarabanda (V),
Kodad (M), Suryapet District.


JOINT CHIEF ENVIRONMENTAL ENGINEER



Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information.



TELANGANA POLLUTION CONTROL BOARD
 Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
 Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
 Website: tspcb.cgg.gov.in

AMENDMENT of CFO & HWA ORDER

Order No: TGPCB/ZO/RCP/NLG/1110/CFO/2024- 270 **Date: 01.10.2024**

Sub: TGPCB, ZO, R.C. Puram – CFO – M/s. Sri Venkata Ramana Paraboiled Modern Rice Mill, Sy.No. 230/1A & 230/2, Komarabanda, Kodad (V&M), Suryapet District – **Amendment to CFO & HWA Order – Issued – Reg.**

- Ref:**
1. CFO Order No. TSPCB/ZO/RCP/NLG/1110/CFO/2018-1657, Dated: 31.12.2018.
 2. Minutes of the Board's Taskforce Committee Meeting held on 16.08.2023 at Board Office, TSPCB, Hyderabad.
 3. Amendment of CFO Order No: TSPCB/ZO/RCP/NLG/1110/CFO/2023-207, Date: 22.09.2023.
 4. Amendment Order No: TSPCB/ZO/RCP/NLG/1110/CFO/2023-238, Dt. 04.11.2023.
 5. Hon'ble NGT, Chennai - OA No. 90 of 2021 dt. 06.09.2024 against the pollution problems caused by the paraboiled rice mills.
 6. The EE, RO, Nalgonda report dated 18.09.2024.
 7. CFO Committee meeting held on 21.09.2024 at TGPCB, Zonal Office, R.C Puram.
 8. The EE, RO, Nalgonda report dated 23.09.2024.
 9. CFO Committee meeting held on 01.10.2024 at TGPCB, Zonal Office, R.C Puram

Whereas, the Board vide reference 1st cited, issued CFO Order to M/s. Sri Venkata Ramana Paraboiled Modern Rice Mill, Sy.No. 230/1A & 230/2, Komarabanda, Kodad (V&M), Suryapet District for carrying out following products with a validity period upto 31.12.2028.

S. No.	Products	Quantity
1	Parboiled Rice	21.0 TPD
	By-Product	
2	Husk	5 TPD
3	Broken rice	2 TPD
4	Rice Bran	2 TPD

Whereas, vide reference 2nd cited, the Board's Task Force Committee meeting held on 16.08.2023 at Board Office, TSPCB, Hyderabad in connection with OA No.90 and instructed the ZO-RC Puram to issue amendment orders to

the 10 rice mills for raw rice milling activity. When they proposed to start the parboiled activity, they shall obtain CFO for the same.

Whereas, vide reference 3rd cited, the Board issued amendment of CFO Order for carrying out the raw rice milling activity only.

Whereas, vide reference 4th cited, the Board issued amendment of CFO Order for carrying out the Paraboiled rice milling activity only as per the industry request.

Whereas, vide reference 5th cited, the Hon'ble NGT, Chennai issued an order in OA No. 90 of 2021 dt. 06.09.2024 directing the **"TGPCB to verify whether the consent issued in the year 2023 including for paraboiled rice is as per the report of the District Collector – Suryapet. If the applicant has got any objections to the report of the TGPCB, it is open to him to file the report"**.

Whereas, vide reference 6th & 8th cited, the EE, RO, Nalgonda submitted report for issue of amendment of CFO to the industry for carrying out steam rice activity.

The EE, RO, Nalgonda report was placed before the CFO Committee meeting held on 21.09.2024 & 01.10.2024. After detailed discussions, the Committee recommended to issue amendment to CFO order for carryout the steam rice activity.

Accordingly, the following Amendments are made to the CFO order issued vide reference 1st cited and shall be read as follows:

- The Board issued Consent for Operation (CFO) to manufacture the following products:

S. No.	Products	Quantity
1	Steam Rice	21 TPD
	By-Products	
2	Husk	5 TPD
3	Broken rice	2 TPD
4	Rice Bran	2 TPD

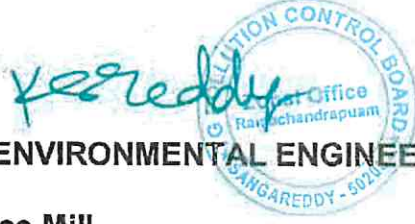
The industry shall not carry paraboiled activity under any circumstances without taking Board permission.

The validity period of CFO order issued vide reference 1st cited remains the same with the conditions stipulated therein.

Other Conditions:

1. The industry shall carry the steam rice activity only and shall not carry paraboiled rice activity under any circumstances without taking Board permission.
2. The industry shall not consume & generate any water from the plant except boiler feed & boiler blow down & domestic purpose.

3. The industry shall utilize boiler blow down water for ash quenching only.
The validity period of CFO order issued vide reference 1st cited remains the same with the above mentioned conditions.



JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri Venkata Ramana Paraboiled Modern Rice Mill,
Sy.No. 230/1A & 230/2, Komarabanda,
Kodad (V&M), Suryapet District.

Copy to the Environmental Engineer, TGPCB, Regional Office, Nalgonda for information.

Item No.25:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 90 of 2021 (SZ)

IN THE MATTER OF:

Naveen Kumar Jalagam,
Telangana.

...Applicant(s)

State of Telangana and Ors.

...Respondent(s)

Date of hearing: 06.09.2024.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. G. Stanly Hebzon Singh.

For Respondent(s): Mrs. H. Yasmeen Ali for R1 & R3.
Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R2.

ORDER

1. The Telangana State Pollution Control Board (TGPCB) is directed to verify whether the consent issued in the year 2023 including for parboiled rice is as per the report of the District Collector - Suryapet. If the applicant has got any objections to the report of the TGPCB, it is open to him to file the report.

2. Post the matter on 03.10.2024 for final hearing.

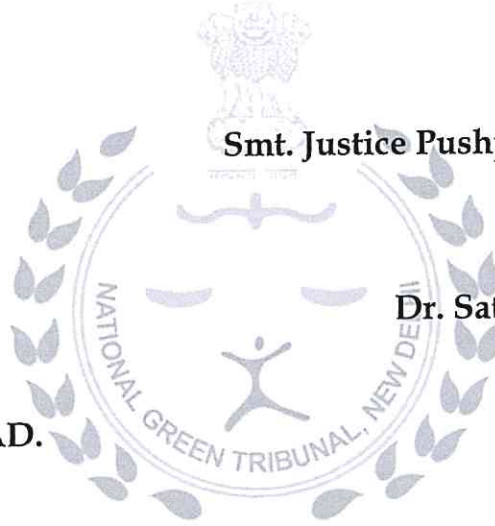
Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 90/2021(SZ)
06th September, 2024. AD.



Item No.15:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 90 of 2021 (SZ)

IN THE MATTER OF:

Naveen Kumar Jalagam,
Telangana.

...Applicant(s)

State of Telangana and Ors.

...Respondent(s)

Date of hearing: 03.10.2024.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. G. Stanly Hebzon Singh.

For Respondent(s): Ms. Nivedhita represented
Mrs. H. Yasmeen Ali for R1 & R3.
Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R2.

ORDER

1. The report of the Telangana State Pollution Control Board is yet to be filed.
2. Post the matter on **22.11.2024** for final hearing.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No. 90/2021(SZ)
03rd October, 2024. AD.

